

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 279 OF 2017 IN APPEAL NO. 160 OF 2017 &
IA NOS. 614 OF 2017 & 1158 of 2018**

Dated: 24th April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**Gujarat State Petronet Ltd. ...Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran, Sr. Adv.
Mr. Piyush Joshi
Ms. Sumiti Yadava
Mr. Telma Raju

Counsel for the Respondent(s) : Mr. Rajinder Kaul for R-1
Mr. Yoginder Handoo
Mr. Prashant Bhatnagar for R-2

ORDER

Rejoinder of the Appellant seems to have been filed and it was wrongly noted instead of reply of the Board. Two weeks time is granted to Respondent-Board to file reply and the Board may file reply on or before 09.05.2019 with advance copy to the other side.

List the IA for hearing on **15.05.2019**. In the meantime, learned counsel for the appellant may file written submissions with advance copy to the other side.

**(B.N. Talukdar)
Technical Member (P&NG)**

**(Justice Manjula Chellur)
Chairperson**

ts/ss